1 TA No. 3523/2021 Item No.7



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 3523/2021 (SWP No.197/2011)

Tuesday, this the 20th day of July, 2021

(Through Video Conferencing)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Musrat Jan, Age 39 yrs. D/o Bashir Ahmad Najar R/o Sofi Human Chankhun Sopore Baramulla

...Applicant

(Nemo for applicant)

Versus

- State of Jammu and Kashmir
 Through Chairman,
 Service Selection Recruitment Board
 Shakri Bhawan, Panama Chowck, Jammu
- 2. Secretary
 Service Selection Recruitment Board
 Shakri Bhawan, Panama Chowck
 Jammu
- 3. Administrative Officer, Service Selection Recruitment Board Hyderpora Bypass Chowck Srinagar Kmr

...Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The respondents issued an Advertisement Notice dated 24.01.2009 for various posts, including the post of Tailor. The applicant was one of the candidates. However, she was not interviewed by raising objection as to her eligibility. She filed SWP No. 197/2011 before the Hon'ble High Court of Jammu & Kashmir, challenging the action of the respondents in not considering her case. On 08.02.2011, an interim order was passed by the Hon'ble High Court, directing that the applicant shall be permitted to appear in the interview at her own risk and responsibility.

- 2. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as T.A. No. 3523/2021.
- 3. Today, there is no representation for the applicant. We perused the record and heard the arguments of Mr. Rajesh Thappa, learned Deputy Advocate General.
- 4. The applicant was not interviewed by the respondents by raising certain objections. However, by virtue of the interim order, she was also interviewed. Today, it is brought

3 TA No. 3523/2021 Item No.7



to our notice that the applicant was not selected and those, who were selected, were appointed. More than a decade has elapsed. Nothing can be done at this stage.

5. The T.A. is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy) Member (A) Chairman

July 20, 2021 /sunil/ankit/daya/